<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 17 OF 2017 & IA NO. 836 OF 2017

Dated: 25th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:				
M/s Him Urja Pvt. Ltd. Vs.			•••	Appellant(s)
Uttrakhand Electricity Regulatory Commission & Anr.				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Neha Garg		
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhar	n for R-	1
		Mr. Pradeep Misra for R-2		

<u>ORDER</u>

IA NO. 836 OF 2017 (Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 17 OF 2017

Learned counsel for Respondent No.1 states that Respondent No.1 does not wish to file any reply.

Learned counsel for the appellant seeks three weeks time to file rejoinder. She may file the same on or before 16.11.2017 after serving copy on the other side.

List the matter on 19.12.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson